

Original Application No. 337/93

Tribunal's Order

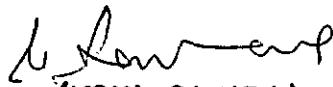
Dated: 3.8.93

Shri M.S. Ramamurthy, counsel for the applicant. Shri Suresh Kumar for Shri M.I. Sethna counsel for the respondents.

Shri Suresh Kumar states that there is some difficulty with regard to the emoluments of the applicant to be paid. Such a difficulty cannot be there as the applicant has himself sought an appointment to the lower post with all the consequential reduction in pay that may arise.

In view of this no clarification is required. The respondents should appoint the applicant pre-emptorily as Superintendent of Customs within a week effective from 23.7.93 as stated in our order dated 9.7.93. M.P. 543/93 stands disposed of.

The respondents have tendered an un-conditional apology in the reply to the C.P. We accept the apology. C.P. 83/93 stands disposed of.


(USHA SAVARA)
Member (A)


(M.S. DESHPANDE)
Vice Chairman

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